

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 5746 of 2020

Suraj Dom Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Pratiush Lala, Advocate

For the Opposite Party : Mr. Subodh Kumar Dubey, A.P.P.

2/10.09.2020 Heard the parties.

Defects nos. 9 (i) to 9 (iv) as pointed out by the office are ignored.

The petitioner is an accused in connection with Jorapokhar P.S. Case No. 40 of 2020 corresponding to Spl. POCSO Case No. 52 of 2020 (S)-(M.C.A. No. 883 of 2020).

It has been alleged that the minor daughter of the informant was enticed away by the accused persons. In the statement under Section 164 Cr.P.C. of the victim, she has stated that the petitioner and two other persons had kept her in a house, where she stayed for 8 days. She has specifically stated that none of the accused persons had sexually abused her. It appears that one of the similarly situation co-accused person namely, Sunny Mandal has been granted bail by this court in B. A. No. 4939 of 2020. The petitioner is in custody since 24.06.2020.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Distt. & Addl. Sessions Judge IX cum Spl. Judge, POCSO, Dhanbad in connection with Jorapokhar P.S. Case No. 40 of 2020 corresponding to Spl. POCSO Case No. 52 of 2020 (S)-(M.C.A. No. 883 of 2020).

(Rongon Mukhopadhyay, J)